

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) Yes, Sir. The National Integration Council (NIC) was re-constituted in April, 2010. The re-constituted NIC, headed by the Prime Minister has 148 Members comprising Union Ministers, Leaders of Opposition in the Lok Sabha and the Rajya Sabha, Chief Ministers of all the States and Union Territories which have legislatures, Leaders of National Political Parties and Regional Political Parties, Chairpersons of National Commissions, Media Persons, Representatives of Business, Eminent Public Figures and Women's representatives.

The Minority and other weaker sections of the society are represented through their respective National Commissions.

Improving training infrastructure for dealing with rape cases

1646. SHRI N.K. SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a lack of police personnel for dealing with the increasing number of rape cases in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) what steps are being taken by Government to induct more police personnel; and
- (d) what steps are being taken to improve the training infrastructure for dealing with rape cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) to (d) No, Sir. The Union Government attaches highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UTs, wherein they have been, *inter-alia*, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level.

Point 5 (xi) of the said advisory specifically advises that, cases should be thoroughly investigated and charge sheets against the accused persons should be filed

within three months from the date of occurrence, without compromising on the quality of investigation. Speedy investigation should be conducted in heinous crimes like rape.

However, as per Seventh Schedule, 'Police and Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women lies with the State Governments and Union Territory Administrations.

SHOs punished for petty offences

1647. SHRIMATI KUSUM RAI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of SHOs in Delhi punished for petty offences committed in discharge of their official duties during the last three years;
- (b) whether any of the cases have been reopened alongwith the details of action taken against officials/people responsible for misleading or levelling such false allegations without any preliminary enquiry;
- (c) the grounds of action being taken against innocent officials on basis of false allegation or without preliminary enquiry;
- (d) whether directions of CVC/Supreme Court or service rules have been followed in this regard; and
- (e) if so, the details thereof and if not, the reasons for violations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No SHO of Delhi Police has been punished for petty offence committed in discharge of official duty during the last three years.

(c) Action is initiated against erring police officials only in accordance with Delhi Police (Punishment & Appeal) Rules, 1980.

(d) and (e) Directions of CVC/Supreme Court or service rules are strictly followed while initiating and taking action against police officials.

Foreign funds diverted to terror groups

1648. DR. JANARDHAN WAGHMARE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to make it mandatory for recipients of funds from abroad to clearly identify themselves;